

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/ Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, the cases are being taken up through Video Conferencing.

File taken up on an application for release of an FDR being moved on behalf of applicant / surety Shaira Khatoon.

Present: Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Smt. Shaira Khatoon, applicant / surety in person.

IO has sought some more time to verify the factum of death of convict. Accordingly, issue notice to IO / SHO to verify the factum of death of convict and file report on the next date of hearing.

Put up for consideration on the above said application on **08.02.2021.**



(SHIVLI TALWAR)
MM-06 (C) / THC / Delhi / 29.01.2021

State Vs. Gaurav @ Shanni @ Kala
e-FIR No. 00814/2020
PS Sadar Bazar
U/s 379/411 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Video Conferencing.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Gaurav @ Shanni @ Kala s/o Sh. Laxman Singh.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).
Mr. Ayub Ahmed Qureshi, Ld. Counsel for applicant/accused
(through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that even otherwise, recovery has already been effected in the present matter. It is further submitted that the applicant/accused is in J/C since 30.12.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is a young boy aged about 24 years and is the sole bread earner of his family. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the applicant/accused was apprehended on the basis of CCTV footage and case property i.e. stolen mobile phone was recovered from his possession. It is stated that the applicant/accused is a BC of PS Sadar Bazar. It is further stated that applicant/accused is previously involved in six other other cases of a similar nature.

Ld. Substitute APP for the State has opposed the bail application on the ground that the applicant/accused was apprehended on the basis of CCTV footage

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and case property i.e. stolen mobile phone was recovered from his possession. It is further submitted that the applicant/accused is a habitual offender and may commit similar offences again, if released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Applicant/accused is in J/C since 30.12.2020. Recovery has already been effected and applicant/accused is no more required for any custodial interrogation. Thus, this Court is of the considered view that no fruitful purpose would be served by keeping the applicant/accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 15,000/- with one surety of like amount, to the satisfaction of this Court/ Ld. Duty MM as per the prevailing roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Sonu Sharma
FIR No. 560/20
PS Civil Lines
U/s 392/411/34 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Sonu s/o Sh. Sukhpal Sharma.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).

Ms. Shalini Shukla, Ld. Counsel for applicant/accused (through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and name of applicant/accused is not mentioned in the FIR. It is further submitted that co-accused Nitin has already been granted bail by this Court. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is in J/C since 17.01.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is the sole bread earner of his family. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the TIP of applicant/accused is fixed for today. It is further stated that applicant/accused is previously involved in another case under Delhi Excise Act.

Ld. Substitute APP for the State has opposed the bail application on the ground that the allegations against the applicant/accused are grave and serious in nature. It is further submitted that the investigation of the case is at an

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initial stage. Thus, it is prayed that applicant/accused shall not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Allegations against the applicant/accused are grave and serious in nature. Investigation is still at a nascent stage. Thus, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of applicant/accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/29.01.2021

State Vs. Krishna
FIR No. 30/21
PS Civil Lines
U/s 356/379/411 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Krishna s/o Sh. Naresh Kumar.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).
Mr. S.K. Sharma , Ld. Counsel for applicant/accused (through V.C).

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that even otherwise, recovery has already been effected in the present matter. It is further submitted that the past antecedents of the applicant/accused are clean and he has not been previously involved in any other case. It is further submitted that the applicant/accused is in J/C since 25.01.2021 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is a young boy aged 21 years and is the sole bread earner of his family. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that applicant/accused was apprehended on the spot after snatching the mobile phone of the complainant and the case property i.e. stolen mobile phone was recovered from him. It is further stated that applicant/accused is not co-operating in investigation of the case and even his family members have no control over him. It is further stated that applicant/accused has no criminal record.

Ld. Substitute APP for the State has opposed the bail application on the

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ground that the case property i.e. stolen mobile phone was recovered from the possession of the applicant/accused. It is further submitted that applicant/accused is not co-operating in investigation of the case and even his family members have no control over him. Thus, it is prayed that he shall not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Considering the submissions made and the circumstances that applicant/accused is a first time offender and recovery has already been effected in the present matter, this Court does not deem it fit to keep him behind bars any longer. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 15,000/- with one surety of like amount, to the satisfaction of this Court/ Ld. Duty MM as per the prevailing roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Dev
FIR No.123/2020
PS Sadar Bazar
U/s 363 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up physically today.

An application for releasing the custody of prosecutrix to the applicant / complainant has been moved by applicant Smt. Asha electronically.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Ravinder Kumar Sharma, Ld. Counsel for the applicant.

Reply to the present application has been filed by IO on the last date of hearing. Copy of the same has been supplied to Ld. counsel for applicant.

At this stage, Ld. counsel for applicant seeks to withdraw the present application.

Accordingly, the application stands disposed off.

One copy of the order be uploaded on Delhi District Website. Copy of order be also sent to the SHO PS Sadar Bazar and Ld. counsel for the applicant.



(SHIVLI TALWAR)
MM-06 (C) / THC / Delhi / 29.01.2021

State Vs. Sonu Mehra Etc.
FIR No.481/20
PS Civil Lines
U/s 392/411/182/34 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/ Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, the cases are being taken up through Video Conferencing.

An application for release of applicant / accused Sonu Mehra on personal bond has been moved by Ld. LAC.

Present: Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Nikhil Yadav, Ld. LAC for applicant / accused.

IO has filed address verification report of accused on record on the last date of hearing. Perusal of the report reveals that address of accused Sonu Mehra has been verified by IO concerned.

Thus, keeping in view the poor condition of applicant / accused and submissions made by Ld. LAC for applicant / accused, the application moved on behalf of applicant / accused for his release on personal bond stands allowed. Accused be released on bail on furnishing personal bond in the sum of Rs.15,000/- to the satisfaction of this Court /Ld. Duty MM, as per the prevailing roster.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines and Ld. LAC for the applicant.



(SHIVLI TALWAR)
MM-06 (C) / THC/ Delhi/ 29.01.2021

State Vs. Nitish Kumar
FIR No. 179/2020
PS Sadar Bazar
U/s 408/411/34 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Applicant alongwith Ld. Counsel, Sh. D.P. Tripathi appeared physically before the Court.

ASI Bir Bahadur in person.

An application for release of jamatalashi has been moved on behalf of applicant/accused.

Reply to the present application has been filed by IO. Same is taken on record.

However, as per reply filed by IO, no articles were seized during personal search of applicant/accused. IO has also filed copy of personal search memo on record.

However, applicant/accused insists that his mobile phone and one silver locket were seized by the police. He further submits that he called his father from the police station after taking out his number from his mobile phone to inform about his arrest in the presence of police official and thereafter, his phone was seized by the police official.

On query made by Court, IO submits that charge-sheet in the present matter has been filed by ASI Krishan Pal and he has no personal knowledge regarding the same.

Accordingly, in the interest of justice, let notice be issued to ASI Krishan Pal to appear in person before the Court for the next date of hearing.

At request of Ld. Counsel for applicant/accused, put up for consideration on the said application on **19.04.2021** i.e. date fixed for appearance of accused before the Court.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Vikas Agrawal, Ld. LAC for applicant/accused.

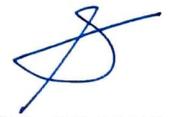
An application for release of applicant/accused Mehfooz s/o Sh. Mehboob on personal bond has been filed by Ld. LAC for applicant/accused.

Reply has been filed by IO. Same is taken on record.

Perusal of reply filed by IO reveals that IO has filed reply opposing bail application of applicant/accused instead of filing of reply to the present application seeking release of applicant/accused on personal bond. IO is warned to be careful in future.

In view of the same, IO is directed to file fresh reply to the present application on **01.02.2021**.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs Yash
FIR No. 767/2020
PS Sadar Bazar
U/s 379/411/34 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Joined through Video conferencing.

This is an application U/s 437 Cr.P.C. for grant of bail has been moved on behalf of applicant/accused namely, Yash s/o Sh. Rakesh.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).
Sh. Vikas Agrawal, Ld. LAC for applicant/accused through V.C.

Reply of IO has been filed. Same is taken on record. Copy of same has been sent to Ld. LAC for the applicant/accused electronically.

Previous conviction report of applicant/accused has not been filed by IO. He is warned to remain careful in future.

Let previous conviction report of applicant/ accused be called for the NDOH.

Put up for consideration on the above said bail application on **01.02.2021.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.

(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Shubham
FIR No. 767/2020
PS Sadar Bazar
U/s 379/411/34 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Joined through Video conferencing.

This is an application U/s 437 Cr.P.C. for grant of bail has been moved on behalf of applicant/accused namely, Shubham s/o Sh. Mahesh Prashad.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).

Sh. Vikas Agrawal, Ld. LAC for applicant/accused through V.C.

Reply of IO has been filed. Same is taken on record. Copy of same has been sent to Ld. LAC for the applicant/accused electronically.

Previous conviction report of applicant/accused has not been filed by IO. He is warned to remain careful in future.

Let previous conviction report of applicant/ accused be called for the NDOH.

Put up for consideration on the above said bail application on **01.02.2021.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Shubham
e-FIR No. 013743/2020
PS Sadar Bazar
U/s 379/411 IPC

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Video Conferencing.

Joined through Video conferencing.

The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Shubham s/o Sh. Mahesh Prashad.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for State (through V.C).
Sh. Vikas Agrawal, Ld. Counsel for applicant/accused (through V.C).

Reply of IO has been filed. Same is taken on record. Copy of same has been sent to Ld. LAC for the applicant/accused electronically.

Previous conviction report of applicant/accused has not been filed by IO. He is warned to remain careful in future.

Let previous conviction report of applicant/ accused be called for the NDOH.

Put up for consideration on the above said bail application on **01.02.2021.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Rahul
FIR No. 11/2021
PS Civil Lines
U/s 25/54/59 Arms Act

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Sh. A.K. Sharma, Ld. Counsel for applicant/accused.

An application for release of jamatalashi has been moved on behalf of applicant/accused.

Reply to the present application has been filed by IO. Same is taken on record.

Heard on the application. Record perused.

In view of the grounds mentioned in the application, application is allowed. Jamatalashi articles be released to the applicant as per seizure memo/personal search memo.

Application stands disposed of. Copy of this order be given dasti to the applicant.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021

State Vs. Vijay @ Mikka
FIR No. 15/2021
PS Civil Lines
U/s 25/54/59 Arms Act

29.01.2021

Vide Office Order No.95/2077-197 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 15.01.2021, matters are taken up through Vedio Conferencing.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Sh. A.K. Sharma, Ld. Counsel for applicant/accused.

An application for release of jamatalashi has been moved on behalf of applicant/accused.

Reply to the present application has been filed by IO. Same is taken on record.

Heard on the application. Record perused.

In view of the grounds mentioned in the application, application is allowed. Jamatalashi articles be released to the applicant as per seizure memo/personal search memo.

Application stands disposed of. Copy of this order be given dasti to the applicant.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/29.01.2021